

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:123

ANSWERED ON:22.02.2013

ADULTERATION OF PETROLEUM PRODUCTS

Gawali Patil Smt. Bhavana Pundlikrao ;Nagorao Shri Dudhgaonkar Ganeshrao;Rajendran Shri C.;Singh Shri Bhupendra

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of inspections carried out by the Government to check adulteration in petrol, diesel and kerosene during each of the last three years and the current year, year-wise;
- (b) the State/UT-wise number of the cases registered, persons charge sheeted during the said period along with the punitive action taken by the Government against the persons found guilty;
- (c) whether the Government has introduced a new marker system to curb adulteration of petroleum products;and
- (d) if so, the details thereof and the other steps taken by the Government to prevent adulteration of petroleum products?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAAGA LAKSHMI)

(a) The number of inspections carried out by the Public Sector Oil Marketing Companies (OMCs) namely, Indian Oil Corporation Limited (IOCL), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) during the last three years and current year (April to December, 2012) to check adulteration in petrol, diesel and kerosene are as under:

Year No. of inspections

Petrol/Diesel Retail Kerosene Dealers
Outlet Dealers

2009-10 150040 24774

2010-11 161248 24737

2011-12 165746 24295

2012-13 (April 120825 15093- Dec.2012)

(b) As reported by OMCs, during the said period, 97 Petrol/Diesel Retail Outlet dealers and Kerosene dealers have been terminated by the OMCs on account of established cases of adulteration. State/UT-wise detail of number of Petrol/Diesel Retail Outlet dealers and Kerosene dealers terminated is annexed as Annexure.

(c) & (d) IOCL has been advised to develop an in-house marker for doping with Kerosene, which is not launderable.

The Government has taken a number of initiatives viz. Automation of Retail Outlets, Third Party Certification of Retail outlets, Monitoring of movement of tank trucks through Global Positioning System (GPS) to check various irregularities/ malpractices like adulteration, diversion etc. of petroleum products.

Apart from the above, Public Sector OMCs also undertake regular and surprise inspections of Retail Outlets and also take action under Marketing Discipline Guidelines (MDG) and Dealership Agreements against those indulging in adulteration and malpractices. MDG provide for termination of dealership in the first instance itself for serious malpractices like adulteration, tampering of seals, and unauthorized fittings/gears in dispensing units.